

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).38727/2025

[Arising out of impugned final judgment and order dated 25-10-2024 in MACA No.407/2015 passed by the High Court of Kerala at Ernakulam]

VENUGOPALAN

PETITIONER(S)

VERSUS

ASHKAR &amp; ORS.

RESPONDENT(S)

IA No. 186615/2025 - CONDONATION OF DELAY IN FILING

IA No. 186613/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 11-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) : Mr. Iqbal Singh, Adv.  
Mr. Naresh Kumar, AOR  
Ms. Meera Juneja, Adv.  
Ms. Gursimar Singh, Adv.

For Respondent(s) :

Upon hearing the counsel the Court made the following  
O R D E R

1. Petitioner challenges the judgment and order dated 25.10.2024 in MACA No.407/2015 passed by the High Court of Kerala at Ernakulam, titled "*Venugopalan vs. Ashkar & Ors.*".
2. Delay condoned.
3. Issue notice, returnable on 22.09.2025.
4. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.

5. In the notice itself let it be mentioned that the respondents are required to file the counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

(D. NAVEEN)  
COURT MASTER (SH)

(ANU BHALLA)  
COURT MASTER (NSH)